

ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH; INDIAN CENTRAL COTTON COMMITTEE AND INDIAN CENTRAL TOBACCO COMMITTEE FOR THE YEAR 1963-64

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): I beg to lay on the Table a copy each of the following Reports:—

- (1) Annual Report of the Indian Council of Agricultural Research for the year 1963-64.
[Placed in Library, see No. L.T.—4435/65].
- (2) Annual Report of the Indian Central Cotton Committee for the year 1963-64.
[Placed in Library, see No. L.T.—4477/65].
- (3) Annual Report of the Indian Central Tobacco Committee for the year 1963-64 (Hindi version).
[Placed in Library, see No. L.T.—4478/65].

NOTIFICATION UNDER SUB-SECTION (6) OF SECTION 3 OF ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister in the Ministry of Food and Agriculture (Shri Bibudhendra Misra): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a copy of Notification No. S.O. 2027 dated the 17th July, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
[Placed in Library, see No. LT-4479/65].

SUGAR (CONTROL) AMENDMENT ORDER, 1965; CENTRAL WAREHOUSING CORPORATION (AMENDMENT) RULES, 1965; AND ANNUAL ACCOUNTS OF THE KERALA STATE WAREHOUSING CORPORATION

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) The Sugar (Control) Amendment Order, 1965, published in Notification No. G.S.R. 626 dated the 24th April, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
[Placed in Library, see No. No. L.T.—4480/65].
- (2) The Central Warehousing Corporation (Amendment) Rules, 1965, published in Notification No. G.S.R. 649 dated the 1st May, 1965, under sub-section (3) of Section 41 of the Warehousing Corporations Act, 1962.
[Placed in Library, see No. L.T.—4481/65].
- (3) Annual Accounts of the Kerala State Warehousing Corporation for the year 1963-64 together with the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iv) of the Proclamation dated the 34th March, 1965, issued by the Vice-President discharging the functions of the President, in